

**CNR No. DLCT01-001876-2021**  
**SC No. 30/2021**  
**FIR No. 263/2020**  
**PS Prasad Nagar**  
**U/s. 364-A/120-B/34 IPC**  
**State Vs. Nitin Kansal & Anr.**

18/08/2021

**File taken up today on the application for releasing the vehicle bearing registration No.UP-15-CU-7802 filed on behalf of the applicant Pramod Kumar Verma.**

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
Sh. Inderpreet Singh, Ld. Counsel for the applicant Pramod Kumar Verma (through V.C.).

**Assistant Ahlmad is on leave today.**

It is submitted by counsel for the applicant that he may be permitted to withdraw the present application of the applicant for releasing the vehicle bearing registration No.UP-15-CU-7802 with liberty to file fresh application. Heard. Request is allowed.

At the request of counsel for the applicant, the present application of the applicant Pramod Kumar Verma for releasing the vehicle bearing registration No.UP-15-CU-7802 is dismissed as withdrawn. Applicant is at liberty to file fresh application subject to just exceptions.

Order be uploaded on the website of the Delhi District Court.

Counsel for the applicant is at liberty to collect the copy of the present order through electronic mode.

**(Vijay Shankar)**  
**ASJ-05, Central District**  
**Tis Hazari Courts, Delhi**  
**18/08/2021(G)**

**FIR No.55/2019**  
**PS Desh Bandhu Gupta Road**  
**U/s 302 IPC**  
**State Vs. Rehan @ Rehman @ Sonu**

18/08/2021

**File taken up today on the bail application u/s 439 Cr.P.C. of accused Rehan @ Rehman @ Sonu for grant of interim bail for the period of 90 days as per the H.P.C. guidelines.**

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
Mr. Shuaib Khan, Ld. Counsel for the accused Rehan @ Rehman @ Sonu (through V.C.).

**Assistant Ahlmad is on leave today.**

Issue notice of the aforesaid interim bail application to the State. Addl. P.P. for the State accepts the notice of the aforesaid interim bail application.

Issue notice to IO to appear and SHO/ IO is directed to file reply to the aforesaid bail application of the accused including the report regarding previous involvement of the accused and list/ status of all pending cases against the accused on the next date of hearing.

Issue notice to the concerned Jail Superintendent to file the jail conduct report of the accused, period of custody of the accused, nominal roll of the accused and list/ status of all pending cases against the accused on the next date of hearing.

It is submitted by Addl. P.P. for the State and counsel for the accused that concerned Jail Superintendent be called for the purpose of clarifications. Heard. Request is allowed.

Issue notice to the concerned Jail Superintendent to join proceedings through V.C. on the next date of hearing.

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-2-

At the request of counsel for the accused, the aforesaid interim bail application of the accused be put up for clarifications/ consideration on 24/08/2021. Date of 24/08/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)**  
**ASJ-05, Central District**  
**Tis Hazari Courts, Delhi**  
**18/08/2021(G)**

**FIR No.303/2014  
PS Subzi Mandi  
U/s 302/307/120-B/34 IPC & 25/27 Arms Act  
State Vs. Surender & Ors.**

18/08/2021

**File taken up today on the bail application u/s. 439 Cr.P.C. of accused Surender for grant of interim bail for the period of 90 days as per H.P.C. guidelines.**

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
IO/ Inspector Bhanu Pratap Singh is present (through V.C.).  
Mr. Abhishek. Ld. proxy counsel for counsel for the accused Surender (through V.C.).

**Assistant Ahlmad is on leave today.**

It is submitted by proxy counsel for counsel for the accused that main counsel is not available today and the present interim bail application of the accused be taken up for consideration on some other day. Heard. Request is allowed.

At the request of proxy counsel for counsel for the accused, the aforesaid bail application of the accused be put up for clarifications/ consideration on **27/08/2021**. Date of 27/08/2021 is given at specific request and convenience of proxy counsel for counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
18/08/2021(G)**

**FIR No.244/2020  
PS Kamla Market  
U/s 302/34 IPC  
State Vs. Asif @ Sammi & Ors.**

18/08/2021

**File taken up today in terms of the order dated 09/08/2021.**

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
None has joined the proceedings through V.C. on behalf of the accused Aftab Ahmad @ Munna.

**Assistant Ahlmad is on leave today.**

Reports from the Deputy Superintendent and Medical Officer In-charge, Central Jail No.4, Tihar, New Delhi are received. Report not received from the G.B. Pant Hospital.

Jail Authorities are directed to provide the requisite/ necessary/ immediate/ speedy medical treatment to the accused, as per his medical condition on priority basis. Jail Authorities are also directed to get the accused admitted in the Hospital inside the jail or outside the jail referral / Govt. hospitals on priority basis, if required, as per rules. In case, surgery of the accused is required/ planned, the Jail Authorities are directed to make necessary arrangements for the same on priority basis. The concerned Jail Superintendent and Medical Officer In-charge are directed to file further/ appropriate/ detailed report regarding medical condition of the accused, positively on **02/09/2021.**

Issue notice to the concerned Medical Superintendent, G.B.Pant Hospital to file appropriate/ status report positively regarding referral and treatment of the accused Aftab Ahmad @ Munna on or before the next date of hearing. If admission of the accused is required, then, concerned Medical Superintendent is directed to admit the accused immediately in the hospital and to provide the requisite/ necessary/ immediate/

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speedy medical treatment to the accused, as per his medical condition on priority basis.

Issue notice to the Medical Officer In-charge, Jail No.4, Tihar Jail, New Delhi to join the proceedings through V.C. on the next date of hearing.

Concerned Jail Authorities are directed to provide the requisite documents/details of the accused to the Medical Superintendent, G.B.Pant Hospital within a week for the purpose of filing the appropriate report.

Put up for consideration/ further proceedings on **02/09/2021**.

A copy of this order be sent to the concerned Jail Superintendent and Medical Superintendent, G.B.Pant Hospital, New Delhi for compliance and necessary action. Counsel for the accused is at liberty to collect the copy of present order through electronic mode. Order be uploaded on the website of Delhi District Court.

**(Vijay Shankar)**  
**ASJ-05, Central District**  
**Tis Hazari Courts, Delhi**  
**18/08/2021(G)**

**FIR No.212/2019  
PS Timarpur  
U/s 307/34 IPC & 25/27 Arms Act  
State Vs. Surjeet @ Surjit**

18/08/2021

**File taken up today on the 2<sup>nd</sup> bail application u/s 439 Cr.P.C. of accused Surjeet @ Surjit for grant of regular bail.**

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
Sh. Vijay Rajoura, Ld. Counsel for the accused Surjeet @ Surjit (through V.C.).

**Assistant Ahlmad is on leave today.**

It is submitted by counsel for the accused that accused Surjeet @ Surjit is on interim bail as per the H.P.C. guidelines in the present case.

Issue notice of the aforesaid bail application to the State. Addl. P.P. for the State accepts the notice of the aforesaid bail application.

Issue notice to IO to appear and SHO/ IO is directed to file reply to the aforesaid bail application of the accused including the report regarding previous involvement of the accused and list/ status of all pending cases against the accused on the next date of hearing.

Long date is requested by counsel for the accused.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **14/09/2021**. Date of 14/09/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
18/08/2021(G)**

**CNR No. DLCT01-001876-2021**  
**SC No. 30/2021**  
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**PS Prasad Nagar**  
**U/s. 364-A/120-B/34 IPC**  
**State Vs. Nitin Kansal & Anr.**

18/08/2021

**File taken up today on furnishing of bail bonds of accused Pankaj Goyal @ Pankaj Kumar Goyal @ Bittoo.**

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
Sureties Sh. Kartik Goyal and Sh. Neeraj Goyal are present with Ld. Counsel Sh. Manmohan Goyal (through V.C.).

**Assistant Ahlmad is on leave today.**

SHO/ IO is directed to verify the addresses of the aforesaid sureties and documents of the sureties attached with the bail bonds and file appropriate report on **21/08/2021.**

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)**  
**ASJ-05, Central District**  
**Tis Hazari Courts, Delhi**  
**18/08/2021(G)**